

आयकर अपीलीय अधिकरण, जयपुर न्यायपीठ, जयपुर  
IN THE INCOME TAX APPELLATE TRIBUNAL, JAIPUR BENCHES, "B" JAIPUR

श्री संदीप गोसाई, न्यायिक सदस्य एवं श्री विक्रम सिंह यादव, लेखा सदस्य के समक्ष  
BEFORE: SHRI SANDEEP GOSAIN, JM & SHRI VIKRAM SINGH YADAV, AM

आयकर अपील सं./ITA. No. 36/JP/2018  
निर्धारण वर्ष/Assessment Years : 2014-15

Shri Raj Kumar Nowal A-38, Subhash Nagar Shopping Centre, Shastri Nagar, Jaipur.	बनाम Vs.	The ACIT, Central Circile-3, Jaipur.
स्थायी लेखा सं./जीआईआर सं./PAN/GIR No.: AAIPN 6069 M		
अपीलार्थी/ Appellant		प्रत्यर्थी/ Respondent

निर्धारिती की ओर से/ Assessee by : Shri Gulshan Agarwal (C.A.)  
राजस्व की ओर से/ Revenue by : Smt. Rooni Pal (ACIT)

सुनवाई की तारीख/ Date of Hearing : 14/10/2020  
उदघोषणा की तारीख/ Date of Pronouncement : 14/10/2020

आदेश / ORDER

PER: VIKRAM SINGH YADAV, A.M.

The assessee has filed the present appeal against the order of Id. CIT(A)-IV, Jaipur dated 03.11.2017 for the assessment year 2014-15.

2. The Id A/R has stated at the Bar that the assessee has filed a petition under "Vivad Se Vishwas Scheme-2020" to settle the aforesaid matter and the said petition has recently been accepted and Form 3 has been issued by the competent authority. It was accordingly requested that the assessee may be allowed to withdraw the present appeal.